IN THE NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH.

CP (IB) No.102/Chd/Pb/2017

In the matter of:

Punjab National Bank

...Petitioner-Financial Creditor.

Vs.

M/s Rishi Ganga Power Corporation Ltd.Respondent-Corporate Debtor.

Present: Mr. Harsh Garg and Mr. Pulkit Goyal, Advocates for the petitioner.

Mr. Anil Kumar Aggarwal, Advocate for the respondant.

Having heard learned counsel for both the parties, it is noticed that

there is a defect in the affidavit filed by the Authorized Representative of bank

as the same is on insufficient stamp paper. Proper certificates with each

Statement of Accounts certified under the Bankers Books Evidence Act, 1891

have also 'not been filed. Notice of these defects to the petitioner and Mr.

Harsh Garg, Advocate representing the bank accepts notice. Let these defects

be removed within seven days alongwith affidavit of the Authorized

Representative with copy advance to the counsel opposite.

List the matter on 08.01.2018 for arguments.

Sd/-(Justice R.P. Nagrath)

Member (Judicial)

December 12, 2017

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